

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

**LOK SABHA**  
**UNSTARRED QUESTION NO.687**

TO BE ANSWERED ON FRIDAY, JULY 20, 2018

ASHADHA 29, 1940 (SAKA)

**Investigation against Officials of ED**

687. Shri Kaushalendra Kumar:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has issued orders/proposes to issue orders to hold investigation against some officials of Enforcement Directorate (ED);
- (b) if so, the details of the said officials along with the allegations levelled against them;
- (c) whether the case files relating to scams assigned to them have been taken away from the said officials; and
- (d) if so, the details thereof along with the likely impact on the investigation of the said scams?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SHIV PRATAP SHUKLA)

(a) to (d) : The work area of Directorate of Enforcement (ED) includes investigation of cases under Prevention of Money Laundering Act, 2002 and Foreign Exchange Management Act, 1999.

Complaints containing verifiable allegations are dealt by Disciplinary Authority as per the provisions of CCS (CCA) Rules 1965, Civil Services Conduct Rules 1964, and extant guidelines issued by CVC. Cases are assigned to investigating officers based on existing circumstances and exigencies of a case. The investigating officers are increased or decreased based on necessities of investigation of a case and conduct of investigating officers.

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